



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND
MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.138/CTK/2023
Assessment Year : 2018-19

Sikshya 'O' Anusandhan, 224, Dharma Vihar, Khandagiri, S.O. Khandagiri, Bhubaneswar.	Vs.	Pr. CIT (Exemption), Hyderabad
PAN/GIR No.AABTS 1525 R		
(Appellant)	..	(Respondent)

Assessee by : Shri K.K.Bal, Adv
Revenue by : Shri Sanjay Kumar, CIT DR

Date of Hearing : 18/04/2024
Date of Pronouncement : 18/04/2024

ORDER

Per Bench

This is an appeal filed by the assessee against the order of the Id CIT (Exemption), Hyderabad u/s.263 of the Act dated 28.3.2023 in Appeal No.CIT(Exemption), Hyd at BBN/Revision -263/100000454492/2023 for the assessment year 2018-19.

2. Shri K.K.Bal, Id AR appeared for the assessee and Shri Sanjay Kumar, Ld CIT DR appeared for the revenue.

3. When the matter was called for hearing, the Id. AR relied upon the consequential assessment order passed by the Assessing Officer u/s.143(3)/263/144B of the Act dated 18.3.2024 in pursuance of revisional directions made under [Section 263](#) of the Act. He prayed that since in the consequential order, the total taxable income has been determined at Nil, the appeal may kindly be withdrawn, to which, Id CIT DR did not have any objection. In view of above, we dismiss the appeal filed by the assessee as infructuous.

4. In the result, appeal filed by the assessee stands dismissed as infructuous.

Order dictated and pronounced in the open court on 18/04/2024.

Sd/-
(Manish Agarwal)
ACCOUNTANT MEMBER
Cuttack; Dated 18/04/2024
B.K.Parida, SPS (OS)

sd/-
(George Mathan)
JUDICIAL MEMBER

Copy of the Order forwarded to :

1. The Appellant : Sikshya 'O'
Anusandhan, 224, Dharma Vihar,
Khandagiri, S.O. Khandagiri, Bhubaneswar
2. The Respondent: Pr. CIT (Exemption),
Hyderabad
3. DR, ITAT, Cuttack
4. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack